

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 557 of 2002

Friday, this the 10th day of September, 2004

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. K. Mohanan,  
"Padmashree",  
Ex-Postal Assistant,  
Devikulam, Munnar - 685 613      ....Applicant

[By Advocate Shri Martin G Thottan]

Versus

1. Director of Postal Services,  
Central Region, Cochin.  
2. Post Master General,  
Central Region, Cochin.  
3. Union of India, represented by  
Member (Personnel),  
Postal Services Board, New Delhi.      ....Respondents

[By Advocate Smt. Rajeswari A, ACGSC]

The application having been heard on 10-9-2004, the  
Tribunal on the same day delivered the following:

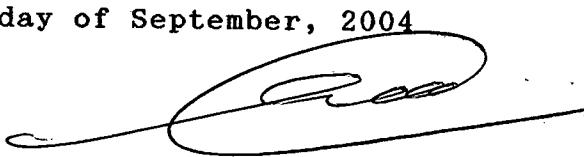
O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing, learned counsel for  
the applicant submitted that the Hon'ble President of India has  
passed an order on review under Rule 29 of CCS (CCA) Rules, 1968  
and in that context the applicant may be permitted to withdraw  
the OA granting liberty to file a fresh OA. Permission is  
granted. The Original Application is dismissed as withdrawn  
granting liberty to file a fresh application. No costs.

Friday, this the 10th day of September, 2004

H. P. DAS  
ADMINISTRATIVE MEMBER

  
K.V. SACHIDANANDAN  
JUDICIAL MEMBER

Ak.